

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. No. 490 of 1997.
(O.A. No. 363 of 1996)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Amal Kr. Roy

vs.

Union of India & Ors. (S.E. Riy)

For applicant : Mr. B.R. Das, Counsel leading
Mr. B.P. Manna, Counsel.

For respondents : Mrs. B. Ray, Counsel.

Heard on : 19.2.98.

Ordered on : 19.2.98.

O R D E R

B.C.Sarma, AM.

1. This M.A. has been filed with the prayer that the Pass Accounts of the applicant should be transferred to Ranaghat in Eastern Railway for issuance of future post-retirement complimentary passes and also for issue of a direction for continuing the issuance of post-retirement complimentary passes as admissible to him in his capacity as a superannuated Mail Guard of the railways.

2. We have heard the submission of the 1d. Counsel for both the parties and perused records. As regards ^{the} second prayer made by the applicant we are of the view that no such direction is called for since all authorities including the executive authorities are required to act in accordance with the rules in a fair manner. As regards the first prayer made by the applicant, we direct the appropriate respondent to transfer the leave account within a period of one month from the date of communication of this order as per rule. M.A. is thus disposed of without passing any order as to costs.

MEMBER (J)

MEMBER (A)